

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2624**

**TO BE ANSWERED ON THE 1<sup>ST</sup> AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)  
REHABILITATION OF KASHMIRI PANDITS**

**†2624. SHRI NANA PATOLE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details regarding exodus of the Kashmiri Pandits from the Kashmiri valley from 19.01.1990 till date;**

**(b) whether the Government is aware that Kashmiri Pandit families who did not leave the valley and lost everything are facing threats from fanatics and are living in a pitiable condition;**

**(c) if so, the details thereof;**

**(d) whether the said families are facing negligence on the part of the Government;**

**(e) if so, the details thereof;**

**(f) whether the Government purposes to chalk out any scheme for the rehabilitation of around 3000 Kashmiri Pandits who did not leave the valley; and**

**(g) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**Due to onset of militancy in the State of Jammu and Kashmir during early 1990s, most of the Kashmiri Pandit families along with some other families migrated from Kashmir valley to Jammu, Delhi and other parts of the country. At present, there are about 62,000 registered Kashmiri migrant families in the country.**

**(b)&(c) The State Government of Jammu and Kashmir has informed that no such cases of threat to Kashmiri Pandits living in the valley have been reported.**

**(d) to (g) The State Government has allotted flats to 31 such Kashmiri Pandit families, who did not leave the valley during 1990s. These flats were constructed under the Scheme approved in 2008 by the Government of India for rehabilitation of Kashmiri migrants. Further, the Government of India has sanctioned a scheme on 4<sup>th</sup> December 2015 for providing 3000 additional state government jobs to Kashmiri migrants and construction of 6000 transit accommodations in the Kashmir valley. The Kashmiri Pandit families who did not leave the Kashmir valley during the terrorist violence in the State of Jammu and Kashmir in early 1990s and who are still residing in the Kashmir valley are also eligible for the benefits under the scheme.**

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